

The above Projects are under various stages of implementation.

(c) and (d): The Government have announced the scheme of Growth Centres in June, 1988, for promoting industrialisation of the backward areas in the country. It is envisaged to set up 70 Growth Centres against which 69 Projects have been selected. Out of 65 Project Reports received, 39 have been finally approved. These 39 approved centres are under various stages of implementation. The Integrated Infrastructural Development Scheme is meant for Small and Tiny Industries, the Project cost of each of such centres would be Rs. 5 crores, with Central Government grant of Rs. 2 crores and Rs. 3 crores as loan from Small Industries Development Bank of India (SIDBI). Each IID Project will be set up in an area of 15-20 hectares. In so far as Growth Centres Scheme is concerned, it is for setting up large, medium and small scale industries. The investment for each of the Growth Centre is estimated to be about Rs. 30 crores, with the participation of Central Government, State Governments, All India Financial Institutions, Nationalised Banks and Market Borrowings. The IID Centres will be set up in districts other than districts where Growth Centres are being set up. The Projects under Growth Centres scheme being large in nature take longer time for implementation. However, efforts are being made to complete the Projects as early as possible.

(e): The Integrated Infrastructural Development Centres are envisaged to be set up during the VIII Five year Plan. *[English]*

Human Organs Trade

*126. SHRI SYED SHAHABUDDIN:
SHRI BIJOY KRISHNA HANDIQUÉ:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government have inquired into the extent of trade in human organs in the country;

(b) if so, the organs most in demand and the sources of the supply;

(c) whether any steps have been taken, apart from legislation to regulate and control this trade; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) No, Sir.

(b) Does not arise.

(c) and (d): The Transplantation of Human Organs Act, 1994 has come into force with effect from 4-2-1995 in the States of Goa, Himachal Pradesh and Maharashtra and all the Union Territories. The other States have been requested to adopt the above mentioned Act. State Governments of Karnataka and West Bengal have intimated that they would be adopting the above Act or have their own Act soon. It is now for the concerned States to take further appropriate action in this regard.

Passenger Cars

*127. SHRI V. SREENIVASA PRASAD:
SHRI ANANTRAO DESHMUKH:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government have permitted foreign

companies to produce and market passenger cars in the country;

(b) if so, the details of the proposals cleared/pending;

(c) whether the Government propose to impose any control over the price of passenger cars;

(d) if so, the steps taken by the Government in this regard;

(e) whether Indian road conditions are preventing the new car projects to come up; and

(f) if so, the details thereof?

The Minister of State in the Ministry of Industry (Department of Industrial Development and Department of Heavy Industry) (Shrimati Krishna Sahi): (a) and (b): Yes, Sir. A statement indicating the approved proposals is annexed. No such proposal is pending consideration of Government at present.

(c) and (d): At present there is no proposal to impose any control on the prices of cars.

(e): No, Sir.

(f): Does not arise.

STATEMENT

S. No.	Name of the Indian Company	Name of the Foreign Joint Venture Partner	Foreign Equity	Car Model
1.	Maruti Udyog Ltd.	Suzuki Motor Corporation of Japan	50%	YE-2 (Zen)
2.	TELCO	Daimler Benz, Germany	51%	Mercedes
3.	Premier Automobiles Limited	Peugeot, France	30%	Peugeot 309
4.	Sipani	Rover Group, England	2.59%	Montego
5.	Hindustan Motors	General Motors, USA	50%	Opel Astra
6.	DCM	Daewoo, Korea	50%	Ceilo

[Translation]

Predicting Avalanches

*128. SHRI RAMPAL SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have adequate facilities for predicting avalanches;

(b) if not, the reasons therefor;

(c) whether the Government propose to develop automatic centres for predicting avalanches;

(d) if so, the names of the places where these centres are proposed to be set up; and

(e) the estimated amount likely to be spent?

The Minister of State in the Ministry of Defence and Minister of State in the Ministry of Parliamentary Affairs (Shri Mallikarjun): (a) and (b): Adequate expertise and facilities have been developed by Defence Research & Development Organisation (DRDO) for predicting avalanches at a few selected networked locations.

(c) and (d): Yes, Sir. The development work is in advance stage. Number of automatic centres for snow and meteorological data collection are proposed to be set up at number of places in high hills in J&K, Himachal Pradesh and Uttar Pradesh. As the matter is still under initial planning stage, exact location of these centres have not been finalised. Data from these local centres will be automatically transmitted to the regional forecasting centres.

(e) The planned cost of setting up fifty to sixty observatories, which would include 32 automatic centres, works out to about Rupees ten crore. The recurring cost of running and manning these stations could be about Rupees one crore per year.

[English]

Small and Tiny Industry

*129. SHRI A. CHARLES: Will the PRIME MINISTER be pleased to state:

(a) the percentage of employment opportunities provided by the small and tiny industry all over the country;

(b) whether this vital sector has been adversely affected as a result of the recent liberalisation of economic policy;

(c) if so, the details thereof; and

(d) the steps taken by the Government to protect the small and tiny industrial sector?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): (a): The total estimate of employment in the country in the year 1993-94 was 314.15 million persons. In that year the total employment in the small and tiny industry was 13.94 million. Hence, percentage of employment opportunities provided by the small and tiny industry all over the country was 4.43 percent.

(b) : No, Sir.

(c) : Does not arise.

(d) : Promotion and development of small scale sector falls under priority programme of the Government. Some of the important measures taken to protect this sector include reservation of items for exclusive manufacture in the small scale sector, reservation of items under the Government purchase programmes, price preference by the Government, credit support, fiscal concessions, technical support and modernisation, entrepreneurial development, infrastructural support and programmes for quality upgradation.

[Translation]

Small Scale Industries

*130. DR. SATYNARAYAN JATIYA:

SHRIMATI SHEELA GAUTAM:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government have decided to increase

the present 24 percent participation of big industrialists, NRIs and multinational companies in small scale industries sector;

(b) if so, the expected increase likely to be made therein;

(c) whether possibilities of use of capital intensive techniques in small scale industries are likely to be increased as a result of this decision; and

(d) if not, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): (a): Equity participation by other industrial undertakings in small scale industries sector upto 24 percent was allowed by the Government vide Notification No. S.O 2 (E) dated, 1.1.1993. This was done primarily to encourage and promote linkages between the large and small industries. No decision has been taken to increase the present level of permissible equity participation. Such a decision is taken with prior intimation and approval of Parliament.

(b) to (d) : Does not arise.

Primary Health Centres

*131. SHRI LALA BABU RAI: Will the PRIME MINISTER be pleased to state:

(a) the criteria being adopted for granting approval for setting up of primary health centres and sub-centres;

(b) whether some state Governments have sought some relaxation in this criteria for tribal areas;

(c) if so, the details of requests received in this regard State-wise; and

(d) the time by which approval is likely to be granted for setting up of these centres?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) Approval for setting up of the Primary Health Centres (PHCs) and Sub-Centres (SCs) is granted by the Planning Commission. Generally, the Commission adopts the following population criteria for opening of PHCs & SCs:

	Plain areas	Hilly/Tribal areas
PHC	30,000	20,000
Sub-centre	5,000	3,000

(b) to (d): The population norms are only indicative and the States possess flexibility in establishment of these centres as per their needs depending upon a number of factors such as geographical, population concentration, resources and availability of man power etc. The Commission has stressed, the needs of tribal population, in inaccessible areas in establishment of centres.

Wasteland Development

*132. SHRI RAMASHRAY PRASAD SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether Integrated Wasteland Development